

30/100

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

(See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :::: GUWAHATI.

ORDER SHEET

APPLICATION NO. 299 OF 2001

APPLICANT (S) Monoranjan Roy & ans

RESPONDENT (S) K.V.S

ADVOCATE FOR APPLICANT(S) Mr. Adil Ahmed

ADVOCATE FOR RESPONDENT(S) Dr. B.P. Todi, K.V.S.

Notes of the Registry	dated	Order of the Tribunal
<p>This application is in form but not in the proper form. Petition is filed vide M. P. No. ... C F for Rs. 50/- deposited vide IPO/BB No. 66791242 Dated..... <u>1.7.2001</u> <i>Dy. Registrar.</i></p>	6.8.01	<p>Heard Mr. A. Ahmed, learned counsel for the applicant.</p> <p>The application is admitted. Call for the records. Returnable by 4 weeks. Mr. S. Sarma, learned counsel for the KVS accepts notice on behalf of the respondents.</p> <p>Issue notice to pass show cause as to why interim order as prayed for shall not be granted. Returnable by 4 weeks.</p> <p>List on 6/9/01 for further order.</p>
<p>Notice prepared and sent to DIS for monitoring the same vide D/No <u>2943 W 2946</u> dtd <u>9/8/01</u> <i>8/8/01</i></p>	mb 6.9.01	<p><i>K. C. Sharma</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p> <p>Mr. S. Sarma, appearing for the respondents seeks time to file reply of the show notice for passing interim order. Prayer accepted. List on 27/9/01 for order.</p>
<p>① No reply has been filed. <i>[Signature]</i> 26.9.01</p>	mb 27.9.01	<p><i>K. C. Sharma</i> Member</p> <p>List on 15/10/01 to enable the respondent to file written statement.</p>
<p>No written statement has been filed. <i>[Signature]</i> 12.10.01</p>	mb	<p><i>K. C. Sharma</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>

15.10.01

None appears on behalf of the parties.

List on 27.11.01 for orders.

No. written statement
has been filed.

K. Ushara
Member

mb
26.11.01
mb

~~27.11.01~~

~~Amended Consolidated Application has been filed. The respondents are accordingly allowed 4 weeks time to file written statement. List on 3.1.2002 for order.~~

Member

Vice-Chairman

~~mb~~
27.11.01

List on 3.1.02 to enable the respondents to file written statement.

No. written statement
has been filed.

K. Ushara
Member

[Signature]
Vice-Chairman

mb
3.1.02

List on 1.2.2002 to enable the respondents to file written statement.

mb
2.1.02

No. written statement
has been filed.

K. Ushara
Member

[Signature]
Vice-Chairman

mb
1.2.02

List the matter for hearing on 13.3.2002. In the meantime, the applicant may file rejoinder if any, within three weeks from today.

mb
31.1.02

18.3.2002

W/S submitted
by the Respondent Nos. 2
& 4.

K. Ushara
Member

[Signature]
Vice-Chairman

mb
13.3.2002

The respondents have filed written statement and the applicant has received the same on today. In the facts and circumstances, we ^{adjourn} leave the case for ten days and direct to list the matter on 1.4.2002 for hearing. In the meantime the respondents may take ^{necessary} instruction on the matter.

mb
18.3

K. Ushara
Member

[Signature]
Vice-Chairman

OA 299/2001

Notes of the Registry	Date	Order of the Tribunal
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1.4.02

There is no Division Bench today.
The case is adjourned to 26.4.02
M.A.
A.K.12
1.4

26.4.02

Mr A.Ahmed, learned counsel
is on accommodation.
List again on 15.5.02 for
hearing.

WLS has been filed

30
14.5.02

K. U. Shah
Member

[Signature]
Vice-Chairman

pg

15.5.02

List again on 10.6.2002
for hearing.

K. U. Shah
Member

[Signature]
Vice-Chairman

mb

10.6.02

Heard learned counsel
for the parties. Hearing
concluded. Judgment delivered
in open Court, kept in
separate sheets. The
application is disposed of in
terms of the order. No order
as to costs.

*Heard w/pt
D. Bangani
18/6/02*

K. U. Shah
Member

[Signature]
Vice-Chairman

pg

CENTRAL ADMINISTRATIVE TRIBUNAL ::
GUWAHATI BENCH.

O.A./R.A. NO. . . . 299 . . . of 2001.

DATE OF DECISION 10-6-2002.

Sri Monoranjan Roy and another APPLICANT(S)

Sri A. Ahmed ADVOCATE FOR THE APPLICANT(S)

- VERSUS -

Union of India & Ors. RESPONDENT(S)

Sri S. Sarma ADVOCATE FOR THE
RESPONDENTS.

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

THE HON'BLE MR K.K.SHARMA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

5. Judgment delivered by Hon'ble Vice Chairman.



CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 299 of 2001.

Date of Order : This the 10th Day of June, 2002.

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

THE HON'BLE MR K.K.SHARMA, ADMINISTRATIVE MEMBER.

1. Sri Monoranjan Roy,
S/o Sri Nitai Roy,
C/o Sono Das,
Village - Bullapar,
P.O. Azara, Guwahati-17.

2. Sri Dilip Biswas,
S/o Robi Biswas,
C/o Kamal Sarkar,
Village - Kahikuchi,
P.O. Azara, Guwahati-17.

...Applicants

By Advocate Sri A.Ahmed
- Versus -

1. Union of India,
represented by the Secretary
to the Government of India,
Ministry of Human Resource Development,
New Delhi.

2. The Chairman,
Kendriya Vidyalaya Sangathan,
J.N.U. Campus,
Mehrauli Road,
New Delhi-67.

3. The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Office, Maligaon Chariali,
Guwahati-12.

4. The Principal,
Kendriya Vidyalaya, Borjhar,
Guwahati-17.

... Respondents

By Advocate Sri S.Sarma.

ORDER

CHOWDHURY J.(V.C)

This application under Section 19 of the
Administrative Tribunals Act 1985 has been filed
assailing the legitimacy of the order of termination.

The two applicants further sought for a direction on the

contd...2

respondents to regularise their services as Group D employee under the respondents.

2. The applicant No.1 was engaged by the respondents as a casual labourer in 1994 and in a similar fashion the applicant No.2 was also engaged as a casual labour under the respondents in the Kendriya Vidyalaya, Borjhar. According to applicants they worked as such till they were terminated orally by the Principal on 1.8.2001 pursuant to a direction issued by the higher authority in a most arbitrary fashion. The applicants contended that since they ^{had} worked for more than 240 days in a year they were entitled for granting temporary status or regularisation under the respondents. They were terminated solely on the ground for avoiding administrative and legal problems as indicated in the communication dated 3.1.2001. Mr. A.Ahmed, learned counsel appearing for the applicants brought our attention to the Memo No.38-1/2000-KVS(GR)/7770 dated 3.1.2001 sent by the Assistant Commissioner addressed to the Principals of all Kendriya Vuidyalayas under Guwahati Region pertaining to appointment of Group D on casual/part time basis. Mr Ahmed contended that on the basis of the said letter the applicants were terminated without regularising their services.

3. The respondents contested the case and submitted their written statement. In the written statement the respondents did not dispute that they were not allowed to work, what they contended was that the applicants worked at different times on daily wages. Whenever they performed

their duties payment was made through cheques. The respondents further stated in the written statement they they were allowed to work in the Vidyalaya and subsequently they were asked to quit as per the policies of K.Vs.

4. We have heard Mr A.Ahmed, learned counsel for the applicants and Mr S.Sarma, learned counsel for the respondents at length. At the time of hearing no such policies were produced before us as regards termination of service. Save and except the communication dated 3.1.2001 sent by the Assistant Commissioner. The full text of the communication is reproduced below :

"It has come to the notice of this office that some of the Principal's are engaging Group 'D' on casual basis/part time for a long and continuous period. This normally leads to administrative/legal problems. In view of this, you are directed not to engage Group 'D' on Casual/part time basis for a continuous period. However, such person may be engaged for piecemeal work only.

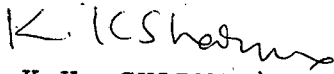
It is further informed that if such person are still working you should immediately dispense with their services in a manner which does not lead to legal problems. It should be noted carefully that Principal shall personally be held responsible for any such problem later on."

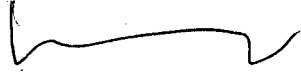
The said communication only indicates that persons were not to be kept for long and they were to be terminated to avoid legal problems. Such instruction is not in conformity with the equality clause and ^{employee} an an is not to be hired and fired.. If such person is engaged for a long

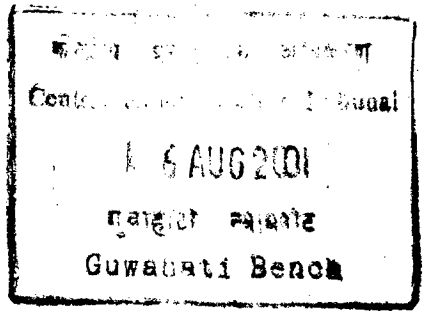
period steps should be taken to regularise them by taking aid of some legal policies. The applicants were in need of job and accordingly accepted the job in whatever conditions they were brought with but then the respondents as a State is to act as a benevolent employer which demands fairness in action. The applicants rendered job under the respondents it was generated a legitimate expectation on the part of the applicants to expect a fair deal for regularisation of their service. So long there was need of service there was no justification for not allowing them to work as as ad hoc measure.

5. On overall consideration of the matter we are of the opinion that ends of justice will be met if a direction is issued on the applicants to file a representation narrating all the grievances before the authority within three weeks from today and when such representations are made the respondents shall fairly and sympathetically consider their cases and take necessary measure by taking care of their grievances. The applicants are accordingly directed to file representations within three weeks from today before the authority and the respondents are also directed to consider their case alongwith persons similarly situated against available or future vacancies keeping in mind their past services.

With these the application stands disposed
of. There shall, however, be no order as to costs.


(K.K. SHARMA)
ADMINISTRATIVE MEMBER


(D.N. CHOWDHURY)
VICE CHAIRMAN



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985.)

ORIGINAL APPLICATION NO. 299 OF 2001.

Sri Monoranjan Roy & Another.

.. Applicants.

-Versus-

Union of India & Others

.. Respondents.

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Filed by

Advocate.

(ADIL AHMED)

12
Filed by
Shri Monoranjan Roy
through Dillal Application No. 1
(APIC AMRISD)
Dillal

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GAUHATI BENCH AT GAUHATI.

(AN APPLICATION UNDER SECTION 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985.)

ORIGINAL APPLICATION NO. OF 2001.

B E T W E E N

1994 CL
1999 CL
Wales WA 30.7.01

Emm

1] Sri Monoranjan Roy,
S/o Sri Nitai Roy,
C/o Sono Das,
Village - Bullapar,
P.O.- Azara, Guwahati-17.

2] Sri Dilip Biswas,
S/o Robi Biswas,
C/o Kamal Sarkar,
Village- Kahikuchi,
P.O.-Azara, Guwahati-17.

-Versus-

1] The Union of India,
represented by the Secretary
to the Government of India,
Ministry of Human Resource
and Development,
New Delhi.

SHI MONORANJAN ROY

- 2] The Chairman, Kendriya
Vidyalaya Sangathan, J.N.U.
Campus, Mehrauli Road,
New Delhi - 67.
- 3] The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Office, Maligaon
Chariali, Guwahati-12.
- 4] The Principal,
Kendriya Vidyalaya, Borjhar,
Guwahati-17.

- Respondents.

DETAILS OF THE APPLICATION:

- 1) PARTICULARS OF THE ORDER AGAINST
WHICH THE APPLICATION IS MADE:

This application is made against the termination of the applicant's service as casual labour under the Respondent No. 4 and prayer for a direction by this Hon'ble Tribunal to give temporary status to the applicant and also for regularisation of the service of the applicant as group D staff.

- 2) JURISDICTION OF THE TRIBUNAL

The applicants declares that the Subject matter of the instant application is within the jurisdiction of this Hon'ble.

Sri Monoranjan Roy

3) LIMITATION

The applicant further declare that the application is within the limitation period prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4) FACTS OF THE CASE :

4.1 That all the applicants are citizens of India and as such, they are entitled to all the rights and privileges guaranteed under the Constitution of India.

4.2 That your applicants beg to state that the applicant No. 1 & 2 are working under the Respondent No. 4 as Casual Labour. The applicant No. 1 is working as Casual Labour since 1994 and applicant No. 2 is working as Casual since 1999 without break till 30/7/2001. Their service were terminated by the Respondent No. 4 without notice on 1/8/2001.

4.3 That your applicants beg to state that as the grievances and reliefs prayed in this application are common, therefore, they pray for grant of permission under Section 4 (5)(a) of the Central Administrative Tribunal (Procedure) rules, 1987 to move this application jointly.

1994-
1999
Shri Mono Ranjan Ray

4.4 That your applicants beg to state that they were employed on daily wage basis at the different rate per working day on 'no work no pay basis' since 1994 and 1999 till 30/7/2001.

Annexure-A to A₂₂ are the photocopies of the pay certificates and other relevant documents of proof of the applicant No. 1 as Casual labour under the Respondent No. 4.

Annexure-B to B₈ are the photocopies of the pay certificates and other relevant documents of proof of the applicant No. 2 as Casual labour under the Respondent No. 4.

4.5 That your applicants beg to state that the applicants were working in this Kendriya Vidyalaya Sangathan as Casual basis for years together but they were being deprived from regular service benefit, pay scale, dearness allowance, house rent, medical allowances and even minimum pay scale was also not granted to these applicants while they were in casual service under the Kendriya Vidyalaya Sangathan, Borjhar and benefit of the different scheme of the Central Government for casual workers, were not extended to the applicants. There were number of Central Government Schemes for regularisation of casual workers, who continued for long time as

Shi Mono Ranjan Ray

casual worker some of these schemes were issued under the O.M. dated 7-6-88 and a like scheme for the grant of temporary status, and regularisation was issued in the year 1993.

4.6 That your applicants beg to state that along with they had served for a considerable long period, under the Kendriya Vidyalaya Sangathan, Borjhar but service of the applicants were terminated by verbal order of Respondent No. 4 on 1.8.2001 and without following any establishment procedure of law. The applicants had rendered service as casual labour for a very long period under the Kendriya Vidyalaya Sangathan, Borjhar and thereby they have acquired a valuable as well as legal right for appointment in the existing and future vacancies of Casual labour under Kendriya Vidyalaya Sangathan, Borjhar.

It may be stated here that the Respondent No. 3 vide his letter No. F.38-1/2000-KVS(GR)/7770 dated 3rd January, 2001 directed all principals of Kendriya Vidyalaya under Guwahati region not to engage Group-D Staff for Casual basis for continuous period due to administrative/legal problem.

Annexure-C is the photocopy of the letter No. F.38-1/2000-KVS(GR)/7770 dated 3rd January, 2001 issued by the Respondent No. 3.

SH Monoranjan Reddy

4.7 That your applicants beg to state that the service records of the applicants were not being maintained properly applicants' engagement, work allotment and break in service were being done on verbal orders. No formal orders or engagement were being issued to the individual applicants. Be it stated that the nature of works for which the applicants were employed in permanent nature. Therefore, applicants were legally entitled to reappointment and be regularised with all consequential service benefits from the date of their initial engagement.

4.8 That your applicants beg to state that in spite of their best effort they could not produce all the photocopies of monthly payment of cheques issued by the Respondent No. 4 to the applicant since their appointment. The Hon'ble Tribunal may be pleased to call for records of such payment of cheques to applicants from Respondents.

4.9 That the applicants beg to state that they were being paid wages for less than the minimum pay, payable under the pay scale applicable to the regular employees belonging to corresponding cadre since the applicants belonged to the category of casual labour. It may be stated that they were entitled to the same privileges, which the regular employees are enjoying. Therefore, in the instant case

Sri Monoranjan Ray

the applicants were subjected to hostile discrimination. India is a Socialistic Republic. It implies the existence of certain important obligation, which the State has to discharge. The right to work, the right to free choice of employment, the right to just and favourable condition of work, the right of everyone to just and favourable remuneration assuring a decent living for himself and his family, the right of everyone without discrimination of any kind to equal pay for equal works, the right to rest, leisure, reasonable limitation on working hours and periodic holidays with pay, the right to security of works are some of the rights which have to be ensured by appropriate legislative and executive measures.

4.10 That the Hon'ble Supreme Court in Daily rated casual labour employed under P & T Department through Bharatiya DAK TAR MAZDOOR MANCH -Vs.- Union of India and another 1988(1) S.C.C. 122) held that government cannot take advantage of its dominant position and further held that Daily rated Casual labourers are entitled to minimum pay scale of the regular workers plus D.A. but without increment and further directed to prepare a scheme for absorbing the casual labourers on rational basis who rendered one year casual service in the posts and telegraph Departments. Similar direction for regularisation of services of

Shi Momo Ranjan Das

casual labourers passed by the Hon'ble Supreme Court in the case of the Dhirendra Chamoli and other -Vs.- State of U.P. (1986(1) S.C.C. 637) wherein it is held as follows :-

"But we hope and trust that posts will be sanctioned by the Central Government in the different Nehru Yuvak Kendra, so that these persons can be regularised. It is not at all desirable that any Management and particularly the Central Government should continue to employ persons on Casual basis in organizations which have been in existence over 12 years. The salary and allowances of Class-IV employed in Nehru Yuvak Kendra with effect from the date when they were respectively employed. The Government of India will pay to the petitioners costs of the writ petitioners fixed at lump sum of Rs. 1000/-. The Hon'ble Supreme Court passed similar direction in the cases of Surinder Singh & another -Versus- Engineer-in-Chief, C.P.W.D. & others (1986(1) S.C.C. 639) and also in the case of U.P. Income Tax Department contingent paid Staff Welfare Association -Versus- Union of India & others, the Hon'ble Supreme Court directed as follows:- "We accordingly allow this writ petition and direct the respondents to pay wages to the workmen who are employed as the contingent paid staff of the Income Tax Department throughout India, doing the work of class-IV employees at the rates equivalent to the minimum pay in the pay scale of the

SH MOKOTRANJAN ROY

regularly employed workers in the corresponding cadres without any increments with effect from December 1, 1986, such workers are also entitled to corresponding Dearness allowance and additional dearness allowance payable thereon.

Whatever other benefits which are now being enjoyed by the said workmen shall continue to be extended to them, we further direct the respondents to prepare a scheme on a rational basis for absorbing as far as possible the contingent who have been continuously working in the Income Tax Department."

In view of the aforesaid position and law laid down by the Hon'ble Supreme Court the applicants are entitled to be re-appointed and be regularised with effect from the date of their respective engagement.

4.11 That the applicants beg to state that if the Hon'ble Tribunal does not interfere immediately than irreparable loss will be caused to applicants for their re-appointment and regularisation in services. As such, finding no other alternative your applicants compelled to approach this Hon'ble Tribunal for seeking justice.

4.12 That your applicants beg to state that they are poor persons and they are

Shri Moneo Ranjan Ray

working under the Respondents very sincerely and honestly. Now suddenly they are going to be unemployed and the family members of the applicants will be suffer from mentally and financially. Hence the Hon'ble Tribunal may be pleased to protect the applicants and their family members from starvation by passing interim order of not to terminate the service of the applicants till disposal of this Original Application.

4.13 That this application is filed bona fide for the ends of justice.

5) GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

5.11 For that on the reason and facts which are narrated above the action of the Respondents is prima facie illegal and without jurisdiction.

5.21 For that the action of the Respondents are mala fide and illegal and with a motive behind. As such, the impugned order of termination is liable to be set aside and quashed.

5.31 For that the applicants having worked for a considerable long period, i.e., from 8 to 3 years, therefore, they are entitled to be re-appointed and

Shi Mono Pradhan Ray

be regularised in the category of Class-IV Staff in the existing vacancies.

5.4] For that fresh recruitment of Group D post in supersession of the claim of the applicants are hostile discrimination and violative of Articles 14 & 16 of the Constitution of India.

5.5] For that the applicants have become over aged for other employment.

5.6] For that it is not just and fair to terminate the services of the applicants only because they were initially recruited on casual basis.

5.7] For that they have gathered experience of different works in the establishment.

5.8] For that the nature of work entrusted to the applicants were of permanent nature and therefore they are entitled to be re-appointed and be regularised.

5.9] For that the applicants working as Casual Workers for several years in the same Kendriya Vidyalaya Sangathan therefore, they are legally entitled to be regularised and re-appointed.

Shi Moho Ranjan Roy

- 5.101 For that the applicants have got no alternative means of livelihood.
- 5.111 For that the Central Government being a model employer cannot be allowed to adopt a differential treatment as regard payment of wages to the applicants.
- 5.121 For that there are existing vacancies of Group D post under Kendriya Vidyalaya Sangathan, Borjhar.

The applicants crave leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of instant application.

61 DETAIL OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicants except invoking the jurisdiction of this Hon'ble Tribunal.

71 MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT:

The applicants further declares that they have not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other court, authority or any other bench of

this Hon'ble Tribunal nor any such, application, writ petition or suit is pending before any of them.

8] RELIEF PRAYED FOR:

Under the facts and circumstances stated above the applicants most respectfully prayed that your Lordship may be pleased to admit this petition and call for records and after hearing both the parties the Hon'ble Tribunal may be pleased to direct the Respondents to give the following reliefs:

- 8.1 That the Respondents may be directed by the Hon'ble Tribunal to give temporary status to the applicants and re-appoint the applicants and the services of the applicants be regularised in the existing vacancies on priority basis with all consequential service benefit including monetary benefits from the respective date of engagement immediately.
- 8.2 That the Respondents be directed to pay salary and allowances in the appropriate scale from the date of engagement.
- 8.3 Cost of the application.

Sri Moko Dhanraj Rao

9] INTERIM ORDER PRAYED FOR:

Pending final decision of this application the applicants seek issue of the interim order:

9.1 That the Respondents may be directed to re-appoint the applicant in the existing vacancies on regular basis and also not to terminate the service of the applicant till final disposal of the Original Application.

10] THIS APPLICATION IS FILED THROUGH ADVOCATE.

11] PARTICULARS OF I.P.O.

I.P.O. No. : 66791242
 Date of Issue : 31.7.2001
 Issued from : Guwahati, G.P.O.
 Payable at : Guwahati, G.P.O.

12] LIST OF ENCLOSURES:

As stated above.

-Verification.

Shri Mono Manojan Ray

Verification

I, Sri Monoranjan Roy, S/o Sri Nitai Roy, C/o Sono Das, Resident of Village - Bullapar, P.O.- Azara, Guwahati-17. I am the applicant No. 1 of the instant application and as such I am authorised by other applicant to sign this verification and verify the statements made in accompanying application and in paragraphs 4.1, 4.2, 4.3, 4.7 are true to my knowledge and those made in paragraphs 4.4, 4.6 are true to my information being matter of records and which I believe to be true and those made in paragraph 5 are true to my legal advise and I have not suppressed any material facts.

I signed this verification on this day 6th of August 2001 at Guwahati.

Sri Monoranjan Roy

Declarant.

To: The Sr. Audit Officer/Admn.
N.F. Railway, Maligaon,
Guwahati - 781011.

Sub:- Prayer for the Post of Gr. 'D' (Poon/Farash).

Sir,

I offer myself as a candidate for the post of Gr. 'D' (Poon/Farash). My necessary particulars are given below :-

1. Name (In Block Letter) :- SRI MONORANJAN ROY
2. Father's Name :- SRI R. NITAI ROY
3. Address :- (a) Vill. Guria Tilapara.
(b) P.O. Duclhrai
(c) P.S. Krishnai
(d) Distt. Goalpara.
(e) State Assam.
(f) Telegraph Office. - VIII -
4. Employment Exchange Regd. No. 4143/95
with Name of Employment Exchange : Pub Sarania, Guwahati-3
5. Date of birth :- 1-7-78
6. Educational Qualification :- Class VIII std.
7. Other Qualification :- Working as Casual labour
at K.V. Borjhar continuously
8. Experience (Homo Guard or Civil Defence) :- W.S.F. 1994 (July) till date
- VIII -
9. Whether (a) ST/SC/OBC/GEN :- OBC
(b) Ex.Serviceman/P.H. :- N/A
10. Nationality :- Indian
11. Any other information :- Can work as a skilled labour
in Electrical & Maintenance also
12. Date of joining and release :-
from army in case of Ex.Serviceman. N/A
13. Signature of the Candidate :-

Date :- 3/2/99

Sri Monoranjan Roy

Yours faithfully,

Presented

C/O Principal, K.V. Borjhar
P.O. AZARA,
Guwahati - 17

Verified & found O.K.

Attested
Account

Principal
Kendriya Vidyalaya
Guwahati - 781017

665923-17-11-98
GUWAHATI AIRPORT-8770

ANNEXURE A

22-9-98

Pay to Sri Monoranjan Roy.

Four hundred sixty-two only

Rs. 462=00

Co-ordinator

Principal / প্রাচীর

K. V. Borjher

01100050061

671385 STATE BANK OF INDIA

GUWAHATI AIRPORT-8770

24-11-98

Pay to Sri Monoranjan Roy.

Four hundred sixty-three only

Rs. 463=00

J. P. Dubey

Principal / প্রাচীর

K. V. Borjher

01100050061

671391 STATE BANK OF INDIA

GUWAHATI AIRPORT-8770

7-12-98

Pay to Sri Monoranjan Roy.

Four hundred sixty-three only

Rs. 463=00

J. P. Dubey

Principal / প্রাচীর
K. V. Borjher

665938 STATE BANK OF INDIA

GUWAHATI AIRPORT-8770

28-10-98

Pay to Sri Monoranjan Roy.

Four hundred sixty-three only

Rs. 463=00

J. P. Dubey

Principal / প্রাচীর

K. V. Borjher

01100050061

Atty. El. / Hmt

LEGER FOLIO NO.

671395 STATE BANK OF INDIA
GUWAHATI AIRPORT-3776

ANNEXURE - A₂

10

1-1-99

2a

Pay to Sri Monoranjan Roy.

Amount Four hundred twenty only

Rs. 420.00

J. P. Dubey

Principal / प्राचार्य

Co-ordinator / K. V. Borjhar. 01100050061

LEGER FOLIO NO.

679442 STATE BANK OF INDIA
GUWAHATI AIRPORT-3776

10

11-1-99

Pay to Sri Monoranjan Roy.

Amount Four hundred sixty-two only

Rs. 462.00

J. P. Dubey

Principal / प्राचार्य

Co-ordinator / K. V. Borjhar. 01100050061

679458

STATE BANK OF INDIA
GUWAHATI AIRPORT-3776

10

28-1-99

Sri Monoranjan Roy.

Amount Four hundred sixty-two only

462.00

J. P. Dubey

Principal / प्राचार्य

K. V. Borjhar. 01100050061

Handwritten signature and initials

NO. 554

675656 भारतीय स्टेट बैंक
TOWAHATI AIRPORT BANK OF INDIA
CODE - 3776

ANNEXURE - A3

17-2-99

Pay to Sri Monoranjan Roy,

गो या भरण को
or Bearer

Rupees Four hundred Sixty-two only

₹
Rs. 462.00

J. P. Dubey
Principal / प्राचार्य

Principal / प्राचार्य

K. V. Bujhar. 01100050061

681153 भारतीय स्टेट बैंक
STATE BANK OF INDIA
TOWAHATI AIRPORT - 3776

0

8-3-99

Pay to Sri Monoranjan Roy,

गो या भरण को
or Bearer

Rupees Four hundred Sixty-two only

₹
Rs. 462.00

J. P. Dubey
Principal / प्राचार्य

Principal / प्राचार्य

K. V. Bujhar. 01100050061

NO. 554

685870 भारतीय स्टेट बैंक
STATE BANK OF INDIA
TOWAHATI AIRPORT - 3776

0

19-3-99

Pay to Sri Monoranjan Roy,

गो या भरण को
or Bearer

Rupees Four hundred Sixty-two only

₹
Rs. 462.00

J. P. Dubey
Principal / प्राचार्य

Principal / प्राचार्य

K. V. Bujhar. 01100050061

NO. 554

675652 भारतीय स्टेट बैंक
TOWAHATI AIRPORT BANK OF INDIA
CODE - 3776

0

12-2-99

Pay to Sri Monoranjan Roy,

गो या भरण को
or Bearer

Rupees Four hundred Sixty-two only

₹
Rs. 462.00

J. P. Dubey
Principal / प्राचार्य

Principal / प्राचार्य

K. V. Bujhar. 01100050061

Handwritten notes: "A.H. 27" and "A.H. 28" with arrows pointing to the bottom left corner.

NO. 554

687467 STATE BANK OF INDIA

ANNEXURE-A4

0

STATE BANK OF INDIA AIRPORT

9-4-99

31

Pay to Sri Monoranjan Roy

को या धारक को or Bearer

Rupees Nine hundred twenty-four only

Rs. 924.00

J.P. Dubey
Coordinator

Principal / प्राचार्य
K.V. Berihar

01100050061

NO. 554

687472 STATE BANK OF INDIA

0

STATE BANK OF INDIA AIRPORT

13-5-99

Pay to Sri Monoranjan Roy

को या धारक को or Bearer

Rupees Nine hundred twenty-four only

Rs. 924.00

Shakabati
Coordinator

Principal / प्राचार्य
K.V. Berihar

01100050061

NO. 554

687478 STATE BANK OF INDIA

0

STATE BANK OF INDIA AIRPORT

3-6-99

Pay to Sri Monoranjan Roy

को या धारक को or Bearer

Rupees Four hundred sixty-two only

Rs. 462.00

Shakabati
Coordinator

Principal / प्राचार्य
K.V. Berihar

01100050061

Attended
Advocate

NO. 619 A 059583 भारतीय स्टेट बैंक
GUWAHATI AIRPORT STATE BANK OF INDIA
GUWAHATI AIRPORT - 3776

0

14-7-99

Pay to Sri Monoranjan Roy

को या धारक को
or Bearer

₹ Rupees Nine hundred twenty-four only

₹
Rs. 924.00

J.P. Dubey
Coordinator

~~Principal / प्रमुख~~
K. V. Borah

01100050061

NO. 618 A 718001 भारतीय स्टेट बैंक
STATE BANK OF INDIA
GUWAHATI AIRPORT - 3776

0

21-8-99

Pay to Sri Monoranjan Roy

को या धारक को
or Bearer

₹ Rupees Four hundred sixty-two only

₹
Rs. 462.00

J.P. Dubey
Coordinator

~~Principal / प्रमुख~~
K. V. Borah

01100050061

NO. 618 A 718012 भारतीय स्टेट बैंक
STATE BANK OF INDIA
GUWAHATI AIRPORT - 3776

0

8-9-99

Pay to Sri Monoranjan Roy

को या धारक को
or Bearer

₹ Rupees Four hundred sixty-two only

₹
Rs. 462.00

J.P. Dubey
Coordinator

~~Principal / प्रमुख~~
K. V. Borah

01100050061

AHTE
K. V. Borah
Advent

NO C/ BS 370582

भारतीय स्टेट बैंक
STATE BANK OF INDIA

0

33

गुवाहाटी एअरपोर्ट
GUWAHATI AIRPORT - 3776

दिनांक / DATE 21-9-99

PAY TO Sri Monoranjan Roy

को या धारक को
OR BEARER

रुपये / RUPEES: Nine hundred twenty-four only

SAVINGS BANK

रुपये / Rs. 924.00

आकाउंट नं. / ACCOUNT NO. 01100050061

J. P. Barua
Co-ordinator

Principal / प्रिंसिपल
K. V. Borjhar

C/ BS 370592

भारतीय स्टेट बैंक
STATE BANK OF INDIA

0

गुवाहाटी एअरपोर्ट
GUWAHATI AIRPORT - 3776

दिनांक / DATE 6-10-99

PAY TO Sri Monoranjan Roy

को या धारक को
OR BEARER

रुपये / RUPEES: Nine hundred twenty-four only

SAVINGS BANK

रुपये / Rs. 924.00

आकाउंट नं. / ACCOUNT NO. 01100050061

J. P. Barua
Co-ordinator

Principal / प्रिंसिपल
K. V. Borjhar

A 690354

भारतीय स्टेट बैंक
STATE BANK OF INDIA

0

गुवाहाटी एअरपोर्ट
GUWAHATI AIRPORT

दिनांक / DATE 3-12-99

Pay to Sri Monoranjan Roy

को या धारक को
OR BEARER

रुपये / Rupees One thousand only

रुपये / Rs. 1000.00

Handwritten signature/initials

Handwritten signature/initials

Principal / प्रिंसिपल
K. V. Borjhar

01100060288

SB 00 457641
096

भारतीय स्टेट बैंक
STATE BANK OF INDIA
गुवाहाटी एअरपोर्ट
GUWAHATI AIRPORT - 3776

0

दिनांक/Date 23/12/99

Pay to Sh. Monoranjan Roy

को या धारक को
or Bearer

रुपये Rupees One thousand two hundred only

रु०
Rs. 1200/-

[Signature]

अदा करें

[Signature]

Principal / प्राचार्य

गुवाहाटी एअरपोर्ट / SAVING BANK ACCOUNT NO 01100060288

श्री प्रमुख
INITIALS
LEGER FOLIO NO

SB 00 457648
096

भारतीय स्टेट बैंक
STATE BANK OF INDIA
गुवाहाटी एअरपोर्ट
GUWAHATI AIRPORT - 3776

0

दिनांक/Date 4-2-2000

Pay to Sri Monoranjan Roy.

को या धारक को
or Bearer

रुपये Rupees One thousand only

रु०
Rs. 1,000-00

[Signature]

अदा करें

[Signature]

Principal / प्राचार्य

गुवाहाटी एअरपोर्ट / SAVING BANK ACCOUNT NO 01100060288

श्री प्रमुख
INITIALS
LEGER FOLIO NO

SB 00 457654
096

भारतीय स्टेट बैंक
STATE BANK OF INDIA
गुवाहाटी एअरपोर्ट
GUWAHATI AIRPORT - 3776

0

दिनांक/Date 16-2-2000

Pay to Sri Monoranjan Roy.

को या धारक को
or Bearer

रुपये Rupees Nine hundred fifty only

रु०
Rs. 950-00

अदा करें

[Signature]

Principal / प्राचार्य

गुवाहाटी एअरपोर्ट / SAVING BANK ACCOUNT NO 011000288

श्री प्रमुख
INITIALS
LEGER FOLIO NO

[Handwritten initials]

SB 00 457660
096

भारतीय स्टेट बैंक
STATE BANK OF INDIA

गुवाहाटी एयरपोर्ट
GUWAHATI AIRPORT - 3776

0

दिनांक/Date 6-3-2000

Pay to Sri Monoranjan Roy

को या धारक को
OR BEARER

रुपये Rupees Five hundred only

रु०
Rs. 500.00

[Signature]

अदा करे
Principal / प्राचार्य

K. V. Borjha 100060288

बैंक पत्र नं.
LEADER FOLIO NO

35

दिनांक/DATE 31/03/2000

PAY Sh. Monoranjan Roy

या धारक को OR BEARER

रुपये RUPEES One thousand one hundred only

रु. Rs. 1,100/-

सा. सं. A/c. No. 01120062788

भारतीय स्टेट बैंक
STATE BANK OF INDIA

गुवाहाटी एयरपोर्ट, गुवाहाटी - 781 015
GUWAHATI AIRPORT, GUWAHATI - 781 015

[Signature]

[Signature]

Principal / प्राचार्य
K. V. Borjha

सं. B/044 298506
100

भारतीय स्टेट बैंक
STATE BANK OF INDIA

गुवाहाटी एयरपोर्ट
GUWAHATI AIRPORT - 3776

0

दिनांक / DATE 3.5.2000

PAY TO Sri Monoranjan Roy

को या धारक को
OR BEARER

रुपये RUPEES One thousand only

रुपये Rs. 1,000.00

अदा करे
Chairman B. C.

खाता सं ACCOUNT NO. 0100005016
Borjha Vidyutiyi B. B. B. B.

[Signature]
Principal / प्राचार्य
K. V. Borjha

बैंक पत्र नं.
LEADER FOLIO NO

[Signature]
Adwite

सं. NO. B/100 298522

भारतीय स्टेट बैंक
STATE BANK OF INDIA

पुवाहाटी एयरपोर्ट
FUWAHATI AIRPORT-3776

0

ANNEXURE - A9

दिनांक / DATE 1-6-2000 36

PAY TO Sri Monoranjan Roy.

को या धारक को
OR BEARER

रुपये
RUPEES Eight hundred sixteen only

रुपये
Rs. 816=00

अदा करे
Chairman V.M.C.

अध्यक्ष, विद्यालय प्रबंध समिति
Kendriya Vidyalaya, Borjhar
केन्द्रीय विद्यालय बोर्झार

Principal / प्राचार्य
K. V. Borjhar

खाता सं ACCOUNT No. 01000050163

बोटे हस्ताक्षर
INITIALS

बही पन्ना सं.
LEDGER FOLIO NO.

सं. NO. B/100 298530

भारतीय स्टेट बैंक
STATE BANK OF INDIA

पुवाहाटी एयरपोर्ट
FUWAHATI AIRPORT-3776

0

दिनांक / DATE 13-7-2000

PAY TO Sri Monoranjan Roy.

को या धारक को
OR BEARER

रुपये
RUPEES One thousand, three hundred ninety-two
only

रुपये
Rs. 1,392=00

अदा करे
Chairman V.M.C.

अध्यक्ष, विद्यालय प्रबंध समिति
Kendriya Vidyalaya, Borjhar
केन्द्रीय विद्यालय बोर्झार

Principal / प्राचार्य
K. V. Borjhar.

खाता सं ACCOUNT No. 01000050163

बोटे हस्ताक्षर
INITIALS

बही पन्ना सं.
LEDGER FOLIO NO.

सं. NO. B/100 298557

भारतीय स्टेट बैंक
STATE BANK OF INDIA

पुवाहाटी एयरपोर्ट
FUWAHATI AIRPORT-3776

0

दिनांक / DATE 18-8-2000

PAY TO Sri Monoranjan Roy.

को या धारक को
OR BEARER

रुपये
RUPEES Nine hundred sixty only

रुपये
Rs. 960=00

अदा करे
Chairman V.M.C.

अध्यक्ष, विद्यालय प्रबंध समिति
Kendriya Vidyalaya, Borjhar
केन्द्रीय विद्यालय, बोर्झार.

Principal / प्राचार्य
K. V. Borjhar

खाता सं ACCOUNT No. 01000050163

बोटे हस्ताक्षर
INITIALS

बही पन्ना सं.
LEDGER FOLIO NO.

Handwritten signatures and notes at the bottom left corner.

FORM NO. 17
1-7

Date: 4/9/2000

Causal Labour Bill

Name and address of the casual labour.	Period of work	Rate	Amount payable	Signature of the casual labour
Mono Ranjan Roy	18-8-00			Sri Mono Ranjan Roy
	19-8-00			
C/o - Sour Das	20-8-00			
Vill - Bullapara	21-8-00			
P.O - Azara	22-8-00			
	23-8-00			
	24-8-00			
	25-8-00			
	26-8-00			
	28-8-00			
	29-8-00			
	30-8-00			

Purpose for which casual labour have been employed.

Wild grass cutting
field work, field
cleaning with the
permission of the principal

Supervised by: (B. Bagh (P.E.))

Approved

Name:

Designation:

Date:

4/9/2000

04/9/2000

(Signature)

Received cheque No. _____

for Rs. _____ (Rupees)
dated _____

Signature of the casual labour and date.

Attest
Attest

FORM IV. GENERAL REGISTER
G.O. 111-17

Dated: 1/9/2000

Casual Labour Bill

Name and address of the casual labour.	Date of work	Rate	Signature of the casual labour
Mono ranjan Bgy C/o Sona Das vill Bullapan PO: Azara Guwahati-78	1-8-2000 5-8-2000 7-8-00 8-8-00 7-8-00 10-8-00 11-8-00 14-8-00 16-8-00 17-8-00	10 days	Sri Mono ranjan Bgy

Purpose for which casual labour have been employed. For cleaning the wild grasses from the school campus for 10 days as on the dates stated above, under my supervision and with the permission of the Principal

Supervised by: Baman
Name: D.N. Balman
Designation: SUPV.
Date: 4-9-2000

Approved
Rao
Principal

Received by: Bhagur Date: 1/9/2000
Signature of the casual labour and date:

Att
Advocate

PROVINCIAL GOVERNMENT

SIYAMATI-17

Dated: 4.9.2000

Casual Labour Bill

Name and address of the casual labour.	Dates of work	Rate	Amount payable	Signature of the casual labour.
Mono Ranjan Roy C/o - Social Dept Vill - Bullapur P.O - Azara Lohy - 17.	18-8-00			SHI MONO RANJAN ROY
	19-8-00			
	20-8-00			
	21-8-00			
	22-8-00			
	23-8-00			
	24-8-00			
	25-8-00			
	26-8-00			
	28-8-00			
	29-8-00			
	30-8-00			

Purpose for which casual labour have been employed.

Wild grass cutting
field work field
cleaning with the
permission of the principal.

Supervised by: (B. Bagchi P.E.T)

Name: 4/9/2000

Designation: 04/9/2000

Date: 04/9/2000

Approved

[Signature]

Received cheque No. _____

for Rs. _____ (Rupees)
dated _____

Signature of the casual labour and date.

[Signature]
A. B. Bagchi
A. B. Bagchi

st. NO. B/ 844 298573
100

भारतीय स्टेट बैंक
STATE BANK OF INDIA

0

बुवाहाटी एअरपोर्ट
BUWAHATI AIRPORT - 3776

दिनांक / DATE 05-7-19 2000

छोटे इतिहास
INITIALS

PAY TO Minokanjan Roy

को या धारक को
OR BEARER

रुपये
RUPEES One Thousand fifty six only

अदा करें.
Rs. 10,56/-

बही पन्ना सं.
LEDGER FOLIO NO.

Chairman V.M.C.
अध्यक्ष, विद्यालय प्रबंध समिति
Kendriya Vidyalaya, Borjhar
केन्द्रीय विद्यालय, बोरझार
खाता सं. ACCOUNT No.

0100005063

[Signature]
Principal / प्राचार्य
K. V. Borjhar. 6/9

[Signature]
Advocate

KENDRIYA VIDYALAYA SECULAR
GUMHATI-17

Date: 28/9/2000

Casual Labour Bill

Name and address of the casual labour.	Period of working	Rate of Labour	Signature of the casual labour
Monoranjan Ray c/o Sano Das Buller for PO - Azara Gumhathi-17	01-9-2000	2 01 days	Shi Monoranjan Ray
	02-9-2000	2 01 days	
	from 4-9-2000 to 8-9-2000	5 05 days	
	11-9-2000 to 16-9-2000	6 06 days	
	from 18-9-2000 to 23-9-2000	6 06 days	
	from 25-9-2000 to 28-9-2000	4 04 days	
		Total = 23 days	

Purpose for which casual labour have been employed for cleaning and removing wild grasses from School School Campus for 23 days under my supervision and with the permission of the Principal.

Supervised by: D.N. Barman
Name: D.N. Barman
Designation: SUPV (EGG-ETR)
Date: 28/9/2000

Approved: [Signature]
[Signature]
28-9-2000
(INITIAL) HC

Received by: [Signature]

for [Signature]
dated [Signature]

Signature of the casual labour and date.

[Signature]
[Signature]

04/11/2000

Setted: S.H.

Casual Labour Bill

Name and address of the casual labour.	Period of working	Rate	Amount payable	Signature of the casual labour
Mono Ranjan Roy	From 29/9/2k to 30/9/2k		= 02 day	sri mono ranjan roy
clt Soro Ramdas	3-10-2000		= 01 day	
vill Ballanpur	7-10-2000		= 01 day	
PO. Azara	From 9-10-2k to 10-10-2k		= 02 day	
Guwahati-17	From 16-10-2k to 21-10-2k		= 06 days	
	From 23-10-2k to 25-10-2k		= 03 day	
	28-10-2000		= 01 day	
	From 30-10-2000 to 4-11-2000		= 06 days	
			<u>total 22 days</u>	

Purpose for which casual labours have been employed. For removing the wild grasses and cleaning the school campus for 22 days as on the dates stated above under my supervision and with the permission of the principal.

Supervised by: D.N. Bahman
 Name: D.N. Bahman
 Designation: SLP W O
 Date: 04/11/2000

Approved

(OFFICIAL)

Received cheque No. _____ for Rs. _____ (Rupees) dated _____

Signature of the casual labour and date.

S.H.
 Ashokrao

0

भारतीय स्टेट बैंक
STATE BANK OF INDIA

गुवाहाटी एयरपोर्ट
GUWAHATI AIRPORT - 3776

दिनांक / DATE 03-10-19 2000

PAY TO Mrs. Ranjan Roy

श्री या प्राप्त को
OR BEARER

रुपये
RUPEES One thousand one hundred / four 95

रुपये
Rs. 1104-00

Chairman V.M.C.
अध्यक्ष, विद्यालय प्रबंध समिति
Kendriya Vidyalaya, Borjhar
केन्द्रीय विद्यालय, बोर्जहार

01 0000 50163

[Signature]
Principal / प्राचार्य
B. V. Borjhar

0

भारतीय स्टेट बैंक
STATE BANK OF INDIA

गुवाहाटी एयरपोर्ट
GUWAHATI AIRPORT - 3776

दिनांक / DATE 03-10-19 2000

PAY TO Shri. Mrs. Ranjan Roy

श्री या प्राप्त को
OR BEARER

रुपये
RUPEES Three hundred twenty only

रुपये
Rs. 320/-

Chairman V.M.C.
अध्यक्ष, विद्यालय प्रबंध समिति
Kendriya Vidyalaya, Borjhar
केन्द्रीय विद्यालय, बोर्जहार

01 0000 50163

[Signature]
Principal / प्राचार्य
B. V. Borjhar

[Signature]
Abstract

33

ANNEXURE - A 17

भारतीय स्टेट बैंक
STATE BANK OF INDIA

0

44

गुवाहाटी एअरपोर्ट
GUWAHATI AIRPORT 3776

दिनांक / DATE 10-11-2000

PAY TO Shri. Manoj Roy or Roy

रुपये / RUPEES One Thousand Two Hundred and

को या प्राप्त को
OR BEARER

रुपये / RS. 1200/-

Chairman V.A.C.
केंद्रीय विद्यालय प्रबंध समिति
Kendriya Vidyalaya, Borjhar
केंद्रीय विद्यालय, बोरझार

ACCOUNT NO. 01 0000 50163

मोहोर

AAE
Sel
Adventer

GOVERNMENT OF WEST BENGAL
GOVERNMENT ENGINEERS

Date: 2/3/2001

Quantity of labour: 111

Name and address of the casual labour.	Location of work	Date	Amount (Rs.)	Signature of the casual labour
Mono Ranjan Roy	from 5/2/01 to 9/2/01 = 05 days			Sri Mono Ranjan Roy
Ch S. R. Das	from 12/2/01 to 20/2/01 = 09 days			
Vill: Bullarpan	from 21/2/01 to 21/2/01 = 03 days			
PO: Azara	from 22/2/01 to 22/2/01 = 5 days			
Grewahat-17	Total 22 days			

Work for which casual labour have been employed for cleaning the school campus for 22 days under my supervision and with the permission of the principal

Supervised by: Dr. Banan
 Name: Dr. Banan
 Designation: Principal
 Date: 2/3/2001

[Signature]
 (OFFICIAL)

Received cheque No. _____

Date: _____

Signature of the casual labour and date: _____

Attested
[Signature]
 Authority

KENDRIYA VIDYALAYA, BORJHAR
GUWAHATI-1

Dated... 10/4/08

CASUAL LABOUR: BILL

Name and address of the casual labour	Dates of working				Rate	Total Amount Rs. Ps.	Signature of the Casual Labour
	From	To	Days	Total Days			
Monoranjan Roy C/O: Sono Ram Das Vill: Bullarpar P.O: Azara GUWAHATI-17.	03-03-01	03-03-01	01	30	@Rs. 48/-	1,440/-	
	05-03-01	08-03-01	04				
	12-03-01	17-03-01	06				
	19-03-01	24-03-01	06				
	26-03-01	31-03-01	06				
	02-04-01	04-04-01	03				
	06-04-01	07-04-01	02				
	09-04-01	10-04-01	02				

Purpose of deployment of casual labour:

Certified that Sri Monoranjan Roy has worked as Casual labour for 29 Days as on the dates stated above for removing the wild grasses and for putting fench around the school garden under my supervision and with the permission of the Principal.

(D.N. BARMAN) 10/4/2008
S.U.P.W. (EG&B) Tr.

APPROVED

(Signature)
PRINCIPAL

Received Cheque No. for Rs. (Rupees) dated

.....
(Signature of the Casual Labour)

.....
Date

(Handwritten signatures and initials)

KENDRIYA VIDYALAYA, BORDHAR
GUWAHATI-1

Date: 08-5-2001

CASUAL LABOUR BILL

Name and address of the casual labour	Dates of working				Rate	Total Amount Rs. - Pn.	Signature of the Casual Labour
	From	To	Days	Total Days			
Monoranjan Roy C/O: Sono Ram Das Vill: Bullarpar P.O: Azara GUWAHATI-17.	11-4-01	13-4-01	03	18	@Rs.48/-	Rs.864/-	
	16-4-01	21-4-01	06				
	22-4-01	-----	01				
	(Sunday)						
	23-4-01	28-4-01	06				
	29-4-01	-----	01				
	(Sunday)						
30-4-01	-----	01					

Purpose of deployment of casual labour:

Certified that Sri Monoranjan Roy has worked as Casual labour for 18 Days as on the dates stated above for removing the wild grasses and for putting fence around the school garden under my supervision and with the permission of the Principal.

(D.N. BARMAN)
(D.N. BARMAN)
S.U.P.W. (E.G.&E) Tr.

APPROVED
(Signature)
PRINCIPAL

Received Cheque No. for Rs. (Rupees
.....) dated

.....
(Signature of the Casual Labour)
Date

Attache
(Signature)
Attache

Dated...08-6-2001

KENDRIYA VIDYALAYA, BORJHAR
GUWAHATI-1
CASUAL LABOUR: BILL.

Name and address of the casual labour	Dates of working				Rate	Total Amount		Signature of the Casual Labour
	From	To	Days	Total Days		Rs.	Ps.	
M. Monoranjan Roy C/O: Nono Ram Das Vill: Bullarpar P.O: Azara GUWAHATI-17.	1-5-01	5-5-01	05	31 days	@Rs.55/-	Rs.1705/-	Sri Monoranjan Roy	
	8-5-01	9-5-01	02					
	11-5-01	12-5-01	02					
	14-5-01	19-5-01	06					
	21-5-01	26-5-01	06					
	27-5-01	-----	01					
	(Sun-day)							
	28-5-01	2-6-01	06					
6-6-01	8-6-01	03						

Purpose of deployment of casual labour:

Certified that Sri Monoranjan Roy has worked as Casual labour for 31 Days as on the dates stated above for removing the wild grasses and for putting fench around the school garden under my supervision and with the permission of the Principal.

(D.N. BARMAN)
S.U.P.W. (EG&E) Tr.

APPROVED

(Signature)
PRINCIPAL

Received Cheque No. for Rs. (Rupees.....
.....) dated

(Signature of the Casual Labour)

Date :

(Signature)
S. U. P. W.

KENDRIYA VIDYALAYA, BOP JAHR
GUWAHATI-17

PAYMENT OF CASUAL LABOUR

Name & address of the casual labour	Date from	Date to	Number of days	Total Number of Days	Rate Rs.	Total Amount Rs.	Sign. Of the Casual labour
Sri Monoranjan Roy	7-7-01	-----	01	19	55/-	1045/-	<i>Sri Monoranjan Roy</i>
Wna	9-7-01	13-7-01	05				
C/O: Sono Raman Das	16-7-01	21-7-01	06				
Vill. Dullar par	23-7-01	28-7-01	06				
P.O: Azara Dist: Kamrup (Assam)	30-7-01	-----	01				

Supervisor's remark:

Certified that Sri Monoranjan Roy has worked on casual labour for 19 days as on the dates stated above for leveling the school garden and removing the wild grasses from the school campus under my supervision with the permission of the Principal.

(Signature)
(D.N. Barman)
S.U.P.W. Tr.

(Signature)
PRINCIPAL

Received Rs. (Rupees)

(Monoranjan Roy)
Casual Labour

(Signature)
Advocate

दिनांक/DATE 27/03/2000

PAY *Sh. Dilip Barua*

रुपये RUPEES *one thousand only*

यः धारक वा OR BEARER

₹ Rs. 1000/-

01100060208
N/A No. 11

भारतीय स्टेट बैंक
STATE BANK OF INDIA

गुवाहाटी एअर पोर्ट, गुवाहाटी-781 015
GUWAHATI AIR PORT, GUWAHATI-781 015
MSBL/166

[Signature]

[Signature]

अधिकारी (Accountant)

01100060208 781002015

10

Principal / अधिकारी
K. V. Borah

Attested
[Signature]
Advocate

भारतीय स्टेट बैंक
STATE BANK OF INDIA

0

गुवाहाटी एयरपोर्ट
GUWAHATI AIRPORT - 3776

दिनांक / DATE 10-11-192000

PAY TO Sri Dilip Biswas

को या धारक को
OR BEARER

रुपये
RUPEES One Thousand fifty only

रुपये
Rs. 1056-00

अदा करें

Chairman V.M.C.

अध्यक्ष, विद्यालय प्रबंध समिति
Kendriya Vidyalaya, Borjhar
केन्द्रीय विद्यालय, बोरझार

ACCOUNT NO. 01000050163

[Signature]
Principal / प्राचार्य
K. V. Borjhar

क्र. B/A28
100 485202

भारतीय स्टेट बैंक
STATE BANK OF INDIA

0

गुवाहाटी एयरपोर्ट
GUWAHATI AIRPORT - 3776

दिनांक / DATE 03-10-192000

PAY TO Dilip Biswas

को या धारक को
OR BEARER

रुपये
RUPEES One Thousand one hundred / four only

रुपये
Rs. 1104/-

अदा करें

Chairman V.M.C.

अध्यक्ष, विद्यालय प्रबंध समिति
Kendriya Vidyalaya, Borjhar
केन्द्रीय विद्यालय, बोरझार

ACCOUNT NO. 01000050163

[Signature]
Principal / प्राचार्य
K. V. Borjhar

क्र. B/100
298559

भारतीय स्टेट बैंक
STATE BANK OF INDIA

0

गुवाहाटी एयरपोर्ट
GUWAHATI AIRPORT - 3776

दिनांक / DATE 18-8-192000

PAY TO Sri Dilip Biswas

को या धारक को
OR BEARER

रुपये
RUPEES Nine hundred sixty only

रुपये
Rs. 960-00

अदा करें

Chairman V.M.C.

अध्यक्ष, विद्यालय प्रबंध समिति
Kendriya Vidyalaya, Borjhar
केन्द्रीय विद्यालय, बोरझार

खाता सं ACCOUNT NO. 01000050163

[Signature]
Principal / प्राचार्य
K. V. Borjhar

[Signature]
Akhata

FORM NO. 10 (REVISED)

SI/10/1-17

Date: _____

Casual Labour Bill

Name and address of the casual labour.	Period of work in	Rate	Amount payable	Signature of the casual labour
Dilip Biswas c/o Kamal Sarvan Vill = Kahikuchi PO = Azana Karnam (Assam)	24/2/2000 to 28/2/2000 } 203 days 28/2/2000 to 4/3/2000 } 206 days 6/3/2000 = 01 day 10 days	Rs. 2.50/- per day	500/-	DILIP BISWAS

Purpose for which casual labour have been employed for e.g. working in laboratory and rest rooms for 10 days or more. Subject to above under my permission. I hereby give permission of the Principal.

Supervised by: (Signature)
D.N. Barman
Name: _____
Designation: SL (PCO CEG&E) (A)
Date: 28/2/2000

Approved

(Signature)
Principal

Received cheque No. _____

For Rs. _____ Rupees dated _____

Signature of the casual labour and date.

Attest
(Signature)
Tharati

FORM NO. 11

SI 1941-17

Date: _____

Casual Labour Bill

Name and address of the casual labour.	Dates of work	Rate	Amount payable	Signature of the casual labour.	
Dilip Biswas C/o Kamal Sarkar Vill - Kahi Kuchi PO - Azara Kamrup Assam	7/3/2000 to 10/3/2000	04 days @ 50/- P.ctr	500/-	DILIP BISWAS	
	13/3/2000 to 16/3/2000				
	16/3/2000 to 18/3/2000	= 01 day			
	18/3/2000 to 22/3/2000				= 01 day

Purpose for which casual labours have been employed for cleaning lavatories and class rooms of secondary sections for 15 days as per the dates stated above under my supervision and with the permission of the principal.

Supervised by: (Signature)
 Name: D.N. Barman
 Designation: SUPV (EGE) TR
 Date: 25/3/2000

Approved
 (Signature)
 25/3

Received cheque no. _____

for Rs. _____ Rupees
 dated _____

Signature of the casual labour and date.

(Signature)
 Advanta

- 43 -

ANNEXURE-34

KENDRIYA VIDYALAYA, BORJHAR
GUWAHATI-1

Dated...11-4-2001

CASUAL LABOUR: BILL

Name and address of the casual labour	Dates of working				Rate	Total Amount Rs. P.	Signature of the Casual Labour
	From	To	Days	Total Days			
Dilip Biswas Vill: Kahikuchi P.O: Azara GUWAHATI-17.	12-03-01	17-03-01	06	23	@Rs.48/-	Rs.1104/-	
	19-03-01	24-03-01	06				
	26-03-01	31-03-01	06				
	02-04-01	04-04-01	03				
	07-04-01	-----	01				
	09-04-01	-----	01				

Purpose of deployment of casual labour:

Certified that Sri Dilip Biswas has worked as Casual labour for 23 Days as on the dates stated above for removing the wild grasses and for putting fench around the school garden under my supervision and with the permission of the Principal.

(D.N. BARMAN)
(D.N. BARMAN)
S.U.P.W. (EG&E) Tr.
11-04-01

APPROVED
(Signature)
PRINCIPAL

Received Cheque No. for Rupee (Rupees) dated

(Signature of the Casual Labour)
Date

(Signature)
Advocate

- 64 -

ANNEXURE - B5

Dated: 04-7-2001

KENDRIYA VIDYALAYA, BORDHAR
GUWAHATI-1
CASUAL LABOUR BILL

Name and address of the Casual labour	Dates of working				Rate	Total Amount		Signature of the Casual Labour
	From	To	Days	Total Days		Rs.	P.	
Dilip Biswas Vill: Kahikuchi P.O. Azara GUWAHATI-17.	26-5-01	27-5-01	02	28 (Twenty Eight)	@Rs.55/-	Rs.1540/-		
	06-6-01	09-6-01	04					
	11-6-01	16-6-01	06					
	18-6-01	23-6-01	06					
	24-6-01	-----	01					
	(Sun day)							
	25-6-01	30-6-01	06					
02-7-01	04-7-01	03						

Purpose of deployment of casual labour:

Certified that Sri Dilip Biswas has worked as casual labour for 28 Days as on the dates stated above for mowing the wild grasses and for putting fence around the school garden under my supervision and with the permission of the Principal

(Signature)
(D.N. BARMAN)
S.U.P.W. (EG&E) Tr.

APPROVED
(Signature)
PRINCIPAL

Received Cheque No. for Rs. (Rupees)

(Signature of the Casual Labour)
Date

(Signature)
Associate

KENDRIYA VIDYALAYA, BORJAHIR
GUWAHATI-17

PAYMENT OF CASUAL LABOUR

Name & address of the casual labour	Date from	Date to	Number of days	Total Number Of Days	Rate Rs.	Total Amount Rs.	Sign. Of the Casual labour
Sri Dilip Biswas	4-7-01	7-7-01	04	22	55/-	1210/-	DILIP BISWAS
C/O: Kamal Sarker	9-7-01	13-7-01	05				
Vill: Kahikuchi	16-7-01	21-7-01	06				
P.O: Azara	23-7-01	28-7-01	06				
Dist: Kamrup (Assam)	30-7-01	-----	01				

Supervisor's remark:

Certified that Sri Dilip Biswas has worked as casual labour for 22 days as on the dates stated above for leveling the school garden and removing the wild grasses from the school campus under my supervision with the permission of the Principal.

(Signature)
(D.N. Barman)
S.U.P.W. Tr.

(Signature)
PRINCIPAL

Received Rs. (Rupees

Date:

(Dilip Biswas)
Casual Labour

(Signature)
Advert

RECEIVED BY THE OFFICE
OF THE DISTRICT OFFICER

DATE: 1-9-2000

General Labour Bill

Name and address of the casual labourer.	Number of working days.	Rate per day.	Total amount.	Signature of the casual labourer.
Dilip Biswas	4	8-00	32-00	DILIP BISWAS
Do Kamaal Sarkar	5	8-00	40-00	
Do Kamaal Sarkar	7	8-00	56-00	
MU. Kishikuchi	8	8-00	64-00	
Do Kamaal Sarkar	9	8-00	72-00	
Do Azana	10	8-00	80-00	
Do Azana	11	8-00	88-00	
Shy-17	4	8-00	32-00	
Shy-17	15	8-00	120-00	
Shy-17	16	8-00	128-00	
Shy-17	17	8-00	136-00	

Purpose for which casual labourers have been employed, for removing the wild grasses from the school campus and from school garden for 11 days or on the dates stated above under my supervision and with the permission of the Panchayat.

Supervised by
Name:
Designation:
Date:

[Signature]
04/9/2000
supw to
04/9/2000

Approved

[Signature]
[Signature]

Receipt No.

For the _____
dated _____

Signature of the casual labourer and date.

[Signature]
A. H. Tal
A. H. Tal

REPLY. VIEW. Y. COL. 1145
SUMATI-17

Dated: 4.9.2000

Casual Labour Bill

Name and address of the casual labour.	Date of working	Labour	Amount payable	Signature of the casual labour
Dilip Biswas	18-8-00			DILIP BISWAS
C/o - Kamal Sarkar	19-8-00			
Vill - Khatkuchi	20-8-00			
P.O - Azara	21-8-00			
	22-8-00			
City-17	24-8-00			
	25-8-00			
	26-8-00			
	27-8-00			
	28-8-00			
	29-8-00			
	30-8-00			

Purpose for which casual labours have been deployed.

Supervised by:

Name:
Designation:
Date:

Approved

[Signature]
OFFICIAL

For & A. Suora
dated

Signature of the casual labour and date.

Attested
Advocate

KENDRIYA VIDYALAYA SANGATHAN
REGIONAL OFFICE
GUWAHATI

Maligaon Chariali,
Guwahati - 12

No. F. 38-1/2000-KVS(GR)/7770

Dated: - 3rd January, 2001

To

The Principals,
All Kendriya Vidyalayas,
Under Guwahati Region

Sub: Appointment of Group 'D' on casual/part-time basis-reg.

Sir/Madam,

It has come to the notice of this office that some of the Principal's are engaging Group 'D' on Casual basis/part-time for a long and continuous period. This normally leads to administrative/legal problems. In view of this, you are directed not to engage Group 'D' on Casual/part time basis for a continuous period. However, such persons may be engaged for piecemeal work only.

It is further informed that if such persons are still working you should immediately dispense with their services in a manner which does not lead to legal problems. It should be noted carefully that Principal shall personally be held responsible for any such problem later on.

Yours faithfully,

(Signature)

(D. K. SAINI)
ASSISTANT COMMISSIONER

Attested
Sd/-
Advocate

G-10
1.7.93
C/L

60

Filed by: Ammission
Assistant
Kendriya Vidyalaya Borjhar
through: Bejjelam,
Sipika Advocate
11/3/2002

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH

AT GUWAHATI

Original Application No. 299/2001.

Sri Manoranjan Roy & Another

..... Applicant

-VERSUS-

U.O.I & ors

..... Respondents

The Respondents Nos 2,3 and 4 begs to filed their
Written Statements as follows :-

1. That all the averments made in the Original Appli-
cation (hereinafter referred to in short as the applica-
tion) are denied by the answering respondents save and
except what has been specifically admitted herein and what
appears from the records of the case.

2. That with regard to the statements made in para-
graph 1 of the application the answering respondents begs to
submit that the applicants had been working as workers on
daily wages as and when required by Kendriya Vidyalaya
Borjhar. They worked at different spells and at irregular
intervals.

3. That with regard to the statements made in paragraphs 2, 3 and 4.1 of the application the answering respondents has no comments.

4. That with regard to the statements made in paragraph 4.2 of the application the answering respondents begs to submit that both were working at times ^{and} as when required by the Vidyalaya. Moreover, the applicants were also in search of jobs.

5. That with regard to the statements made in paragraph 4.3 of the application the answering respondents has no comments.

6. That with regard to the statements made in paragraph 4.4 of the application the answering respondents begs to submit that the applicants worked at different times on daily wages. Whenever they performed some service their payment was made through cheques and this is not to imply that their appointments are regular.

7. That with regard to the statements made in paragraph 4.5 of the application the answering respondents begs to submit that only the regular employees of the respondent organisation are eligible for the benefits mentioned in this paragraph. The applicants were not eligible for any of the benefits as they are not regular employees.

8. That with regard to the statements made in paragraph 4.6 of the application the answering respondent begs to submit that the applicants were allowed to work in the Vidyalaya on compassionate ground and they have been asked to quit as per the policies of K.V.S.

9. That with regard to the statements made in paragraph 4.7 of the application the answering respondents begs to submit that the applicants were engaged in works of temporary nature.

10. That with regard to the statements made in paragraph 4.8 of the application the answering respondents beg to submit that the cheques produced by the applicants are not salary cheques of regular employees but payments made for their services.

11. That with regard to the statements made in paragraph 4.9 of the application the answering respondents begs to submit that the applicants were paid as per the rates prescribed by the Government of Assam from time to time.

12. That with regard to the statements made in paragraph 4.10 of the application the answering respondents begs to submit that the cases referred to in this paragraph relates to regular casual workers and not applicable to the applicants.

13. That with regard to the statements made in paragraph 4.11 and 4.12 of the application the answering respondents begs to submit that taking into consideration the statements and submissions made in the preceding paragraphs of this Written Statement the present Original Application deserves to be dismissed with costs.

14. That with regard to the statements made in paragraph 5.1 to 5.12 of the application the answering respondents begs to repeat and reiterate what has been stated in the aforesaid paragraphs and state that the grounds are baseless and contrary to law.

15. That with regard to the statements made in paragraph 6 and 7 of the application, the applicant is put to the strictest proof of the correctness of the statements made therein.

16. That with regard to the statements made in paragraph 8 and 9 of the application the answering respondents begs to state that taking into consideration the statements and submissions made by the applicant as well as the statements made by the respondents in the preceding paragraphs the present Original Application deserves to be dismissed with costs.

.... VERIFICATION

54

V E R I F I C A T I O N

I, Shri Deo Kishan Saini, son of Sri C.L. Saini, aged about 53 years, presently working as the Assistant Commissioner, Kendriya Vidyalaya Sangathan, Guwahati Region, Maligaon Chariali, Guwahati-12, do hereby verify that the statements made in paragraph 1-5 & 8-16 are true to my knowledge and those made in paragraphs 6, & 7 are based on records.

And I sign this verification on this the 8th day of March, 2002 at Guwahati.

Place : Guwahati

Date 8-3-2002

Deo Kishan Saini
DEPONENT